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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010543072019

+ W.P.(C) 2506/2019 & CM APPL. 61323/2025, CM APPL. 65486/2025, CM APPL. 65484/2025, CM APPL. 24265/2026, CM APPL. 24851/2026, CM APPL. 59329/2026
ANJANA GOSAINPetitioner

Through: Ms. Madhurima Mridul, Sr. Adv. with
Mr. Udit Malik, Advocate
Mob: 9811981128
Email: office@uditmalik.in

versus

GOVERNMENT OF NCT AND ANR.Respondents

Through: Mr. Tushar Sannu and Mr. Fajallu
Rehman, Advocate along with Mr.
Ajay Kumar, DC HQ, North East for
GNCTD.
Mob: 9911991166
Email: adv.tusharsannu@gmail.com
Mr. Nikhil Avana, Advocate for the
applicant in CM APPL. 24851/2026
Mob: 9910795695

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CNR No. DLHC010231032020

+ W.P.(C) 5637/2020

VIVEK KUMAR TANDONPetitioner

Through: Mr. Vivek Kumar Tandon, petitioner
in person with Mr. Pradeep Kumar,
Ms. L. Bagga, Mr. Laxmi Gupta and
Ms. Pooja Giri, Advocates
Mob: 9810177733
Email: uktlawchambers@gmail.com

versus

GOVERNMENT OF NCT OF DELHI THROUGH CHIEF
SECRETARY & ORS.Respondents



Through: Ms. Anjana Gosain, GNCTD with
Ms. Laavanya Kaushik, Advocate
with applicant in person
Mob: 9711350679
Mr. Rishikesh Kumar, Advocate for
applicant in I.A 24265/2026

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

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09.09.2026

1. The petitioners/applicants in the present petitions, who are appearing in person, have brought to the notice of this Court that they have been uploading their bills on portal of the respondent-Government of NCT of Delhi ("GNCTD"), i.e., online single window system, however, as far as the Revenue Department, GNCTD, is concerned, they are facing lot of difficulties and their bills are not being cleared.
2. It is submitted that multiple queries are being raised again and again to the said petitioners/applicants, without clearing their bills.
3. Mr. Rishikesh Kumar, Advocate, submits that out of the 500 bills, which he has submitted, queries have been raised on approximately 250 bills, and when one query is answered another query is raised on account of which the bill is not actually cleared.
4. Mr. Udit Malik, Advocate, submits there are many cases in which Brief Transmission Forms ("BTFs") have not been issued, and in absence of the same, the online portal of the respondent-GNCTD does not accept uploading of the bills.
5. Therefore, he submits that he is unable to submit his bills in many cases where BTFs have not been issued despite the fact that he has appeared in the said cases and defended the cases on behalf of the GNCTD.



6. Mr. Divyam Nandrajog, Advocate, submits that while only some of the bills are being passed, the majority of the bills are not being passed. He further submits that the status on the portal of the respondent-GNCTD is not being updated, on account of which, he along with other similarly placed counsels, is unable to know as to which bills have been cleared and which remain pending.

7. In response, Mr. Tushar Sannu, learned counsel appearing for the respondent-GNCTD has handed over to this Court, two Status Reports, which are taken on record.

8. He submits that regular meetings are being taken up at the highest level, under the chairmanship of Secretary-cum-Divisional Commissioner (Revenue), GNCTD, in order to resolve the issue.

9. Mr. Ajay Kumar, Deputy Commissioner, North East District/Head Quarter-I, GNCTD, is present before this Court through Video Conferencing ("VC"). He submits that regular steps are being taken to resolve the deficiencies which are there in the various bills submitted by the counsels.

10. Considering the submissions made before this Court, the following directions are issued:

- I. The respondents shall update the status on the online portal, wherein, it shall be categorically reflected against the name of each counsel as to the bills which are still pending.
- II. In all cases where BTFs have not been issued, steps shall be taken for the administrative action of issuance of BTFs, wherever the order sheets reflect the names of the respective counsels, who have appeared on behalf of GNCTD.
- III. A mechanism be evolved by the respondent-GNCTD as to how the



bills would be uploaded on the online portal of the respondent-GNCTD in cases where BTFs have not been issued.

- IV. The respondent-GNCTD shall also consider appointing a nodal officer from the Department of Law and Justice, GNCTD, who shall coordinate with all the counsels with respect to any queries as well as submission of any bills or removal of any deficiency, if pointed out.
 - V. The respondent-GNCTD shall not seek physical copies of the BTFs, in cases, where BTF numbers have already been provided in the bills.
 - VI. Mr. Ajay Kumar, Deputy Commissioner, North East District/Head Quarter-I, GNCTD, who is present before this Court through VC, is made personally responsible for coordinating with the concerned officials of the Revenue Department to ensure that BTFs are issued in all cases, where the said BTFs are yet to be issued, on the basis of the presence of the counsels in the order sheets attached with the bills.
 - VII. Endeavour shall be made to clear the bills of the counsels expeditiously.
11. Let a Status Report be filed, before the next date of hearing, in terms of the aforesaid directions.
 12. The concerned official from the Revenue Department, GNCTD, shall be present before this Court through VC.
 13. List for consideration on 04th November, 2026, in the Top Ten Matters in the *Advance List*.

MINI PUSHKARNA, J

SEPTEMBER 9, 2026/ak